

GOVERNMENT OF INDIA
MINISTER OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA

UNSTARRED QUESTION No- 2824

ANSWERED ON 19/12/2024

NYAYA MITRA IN THE DISTRICT COURT

2824 Smt. Kiran Choudhry:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the criteria adopted to appoint Nyaya Mitras in the district courts of various States under the Nyaya Mitra Scheme; and
- (b) whether Government intends to appoint Nyaya Mitras in the district courts in Haryana?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)

(a) & (b): Nyaya Mitra programme was launched in April, 2017 with an objective to reduce pendency of cases in the Courts. It aimed to facilitate disposal of 10 to 15 years old cases which included civil cases such as matrimonial, accident claim cases and also criminal cases pending in High Courts, District and Subordinate Courts. Since the introduction of Nyaya Mitra programme, a total of 39 Nyaya Mitras were positioned in various districts courts of the States of Assam, Bihar, Maharashtra, Odisha, Rajasthan, Tripura, Uttar Pradesh and West Bengal. Nyaya Mitras were not engaged in the States other than mentioned above. After due review of the progress of the scheme over the last few years and considering the implementation related issues, it was decided to discontinue the scheme from the Financial Year 2023-2024.
